PUBLIC NOTICE NO. 42/2017/CCP/JMR

Sub: Customs Brokers Examination for G – Card under regulation 17(3) of CBLR, 2013- reg.

All the Customs Brokers working in the jurisdiction of Customs (Preventive) Commissionerate, Jamnagar are hereby informed that the Category ‘G’ examination under Regulation 17(3) of the Customs Brokers Licensing Regulation, 2013, will be conducted in this Commissionerate, as per the details given below.

2. The Category ‘G’ examination shall include a written and oral examination. The written examination will be for 100 marks and the minimum qualifying marks will be 50 marks. Each applicant would be permitted to avail examination from the date of his/her first appearance for the written examination. Non-appearance in any written or oral examination will not be counted as a chance/attempt. It is also informed that those employees who have failed to qualify in the last three examinations must ensure that, if they appear, they will have to qualify in the ensuing examination failing which they will not be allowed to appear in the next Category ‘G’ Examination.

Example: A person who qualifies in the written examination in the first chance/attempt but fails to qualify in the oral examination linked to the written examination will get another three chances/attempts for oral examination. If a person qualifies only in his fourth [last] chance/attempt in the written examination, he will get only one chance for oral examination linked to the written examination.

3. Syllabus of the examination shall be as per Annexure-C enclosed.

4. All Customs Brokers are required to submit applications of their employees who are eligible along with their Photo Identity and willingness to appear for the Written Examination. The date of examination will be intimated in due course.

5. ELIGIBILITY FOR CATEGORY ‘G’ EXAMINATION:-

An employee/director/partner of the Customs Brokers holding a valid ‘H’ Card under Regulation 17 of CBLR, 2013 (Regulation 19 of erstwhile CHALR, 2004) and working in the jurisdiction of Jamnagar Customs
Commissionerate, and who has passed 10+2 or equivalent Exam shall be eligible to apply for the Category-G Examination. If any applicants claim their qualification as equivalent to 10+2 Exam, such applications should be accompanied with a certificate from the respective State Secondary Education Board certifying that such qualification is equivalent to the 10+2 Exam conducted by such State. Applications which are not accompanied with this certificate will be summarily rejected.

6. The list of applicants along with their applications and supporting documents should be submitted by the Customs Broker with their forwarding letter carrying the following format:

<table>
<thead>
<tr>
<th>Sl No.</th>
<th>Name of the candidate</th>
<th>Educational Qualification</th>
<th>H – Card No. &amp; date of issue</th>
<th>Date of validity of H-Card</th>
<th>No. of attempts availed in Category ‘G’ Exam, if any.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

7. APPLICATION:

7.1. Applications should be submitted in the prescribed enclosed Annexure - A, and should carry the signature of the candidate as well as the Customs Broker with seal. Applications should be accompanied with photocopies of 10+2 mark sheet [or equivalent qualification], valid H-Card issued in Jamnagar Customs (Prev.) Commissionerate and any other supporting documents, and all such enclosures should be duly attested. The candidate should also put his/her signature on the photograph affixed on the application.

7.2. Applications complete in all respects should reach this office on or before 25.09.2017 before 17.00 hours. Applications, which are incomplete or not affixed with self-attested photograph or received after the stipulated expiry date and time, shall not be entertained under any circumstances.

8. All Customs Brokers are advised to ensure that the information given in respect of their employees is true. Any mis-declaration will be viewed seriously and suitable action will be taken in accordance with CBLR, 2013. Customs Brokers are also required to ensure that the H-Card held by the candidates are duly renewed well in advance, if the same expires before the date of examination. Candidates holding invalid H-Cards will not be allowed to appear for the Exam. In case any candidates leave their job after submitting application for the Exam, the concerned Customs Broker should forthwith report the matter to this office and surrender the original H-Card held by such candidate.

9. On passing Written Examination, they will have to appear for Oral Test. Further, depending on the number of candidates the Oral Test will be conducted in phases. All the Customs Brokers are accordingly requested to ensure that their employees prepare themselves for the examination. Further, the candidates who have already passed the Written Examination of ‘G’ card in past but could not appear or fails to qualify in the connected oral examinations and are willing to take up the oral examination (provided that such candidates have not exhausted the limit of 04 attempts / chances), may appear in this year’s Oral Examination by submitting a separate application in the enclosed Annexure – B
to this notice **on or before 25.09.2017 before 17.00 hours.** Candidates who pass both Written as well as Oral part of the Examination will only be considered eligible to apply for G-Card.

10. The roll numbers, time, date and venue of the Written Examination will be displayed on the Notice Board of Custom Houses, Divisions and Technical Section of HQ office at Jamnagar, after scrutiny of the applications. The candidates and their sponsoring Customs Brokers will also be informed separately.

11. Candidates and their sponsoring Customs Brokers may note that the decision taken by this office regarding acceptance/rejection of any application will be final and binding upon all the candidates and their Customs Brokers. No communication or correspondence whatsoever shall be entertained in this regard. They may also note that applications which are incomplete in any aspects or without affixing self-attested photograph or without enclosing requisite documents duly attested by a Gazetted Officer or received after the stipulated expiry date and time, are liable to be rejected.

Sd/-
(M.K. Srivastava)
COMMISSIONER

Attested by

(B.R. Pathak)
Superintendent (Tech.)

**Copy to:**

As per mailing list
Annexure - A

Application for appearance in written test for the employee of Customs Broker under Regulation 17(3) of CBLR, 2013

<table>
<thead>
<tr>
<th>TO BE FILLED IN BLOCK LETTERS ONLY</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 Full Name of the Candidate</td>
</tr>
<tr>
<td>[Employee/director/ partner of</td>
</tr>
<tr>
<td>Customs Broker]</td>
</tr>
<tr>
<td>2 Residential address &amp; telephone</td>
</tr>
<tr>
<td>number of the candidate [Please</td>
</tr>
<tr>
<td>mention mobile number, if any]</td>
</tr>
<tr>
<td>3 E-mail ID of the candidate/Cust</td>
</tr>
<tr>
<td>ms Broker</td>
</tr>
<tr>
<td>4 Date of Birth</td>
</tr>
<tr>
<td>5 Educational Qualification</td>
</tr>
<tr>
<td>[photocopy of mark sheet of 12th std.</td>
</tr>
<tr>
<td>duly attested by Gazetted officer to be attached]</td>
</tr>
<tr>
<td>6 Name of the Customs Broker with whom the candidate is working &amp; Address, Telephone Number &amp; email id of the Customs Broker</td>
</tr>
<tr>
<td>7 Customs Broker's License No., Validity and License issuing authority</td>
</tr>
<tr>
<td>8 &quot;H&quot; Card No. &amp; validity date [photocopy of H-Card duly attested by Gazetted officer to be enclosed]</td>
</tr>
<tr>
<td>8(a) Original date of issue</td>
</tr>
<tr>
<td>8(b) No. of extension, if any</td>
</tr>
<tr>
<td>8(c) No. of chances earlier attempted.</td>
</tr>
</tbody>
</table>
Declaration

We, M/s. _______________ [name of the Customs Broker] and ____________ [name of the candidate] hereby declare that the particulars mentioned above are true and correct. It is understood that if any part of the above information is found falsified at any stage, the candidature is liable to be cancelled and necessary action in accordance with the Customs Act, 1962 will be initiated. We further declare that Shri _______________[name of the candidate] is not involved in any case of contravention of the Customs Act, 1962.

Signature & Stamp of Customs Broker __________________________ Signature of H-Card Holder __________________________

[To be filled by Technical Section only]

1. Date of receipt : ______________________

2. Whether the applicant is eligible to appear in written test in view of Column No. 4 & 7 above. : ______________________

3. Roll No. allotted to the candidate : ______________________
Annexure – B

FORMAT FOR APPLICATION TO APPEAR IN ‘G’ CATEGORY EXAMINATION (ORAL EXAMINATION) TO BE CONDUCTED BY CUSTOMS (PREV.), JAMNAGAR COMMISSIONERATE.

FORMAT

I. Name of the Candidate (in bold letters): 

II. Roll No.: 

III. Designation in the CHA firm: 

IV. Date of the appointment
   With the present employer (CHA): 

V. Educational qualifications
   (Enclose the attested copy of certificates of the corresponding examination): 

VI. No. of attempts already given
    in Oral Examination with date:
    1st Attempt: 
    2nd Attempt: 
    3rd Attempt: 
    4th Attempt: 

DECLARATION

I hereby verify and declare that the above information is true and correct.

Place: 

Signature of the applicant: 

Date: 

Name: 

Verified that the particulars given above are correct and Shri __________________________
is employed by us and continuing in the employment as on date.

Signature of the Director / Partner / Proprietor: 

Name of the Signing Authority: 

CHA’s Stamp with full address & Tel. No.: 

(Application must be enclosed with photocopy of result of written exam, copy of HSC qualification and copy of ‘H’ Pass duly attested by Gazetted Officer)
ANNEXURE-C

SYLLABUS FOR EXAMINATION UNDER REGULATION 17(3) OF CBLR, 2013

1. Objective Type Multiple Choice Questions ......... Total 50 Marks
   a. Customs [Law & Procedure] ......... 20 Marks
   b. General Knowledge ......... 10 Marks
   c. English ......... 10 Marks
   d. Maths ......... 10 Marks

2. Descriptive Type Questions ......... Total 50 Marks
   a. Customs [Law & Procedure] ......... 40 Marks
   b. English ......... 10 Marks

[Official/professional letter writing/Précis writing, etc.]

Questions will be in Hindi and English and may be answered in any one language mentioned above. However, the portions relating to test of knowledge of 'English' will have to be answered in English only.


1) CBLR, 2013 and section 146/146A of the Customs Act, 1962
2) Provisions relating to transhipment,
3) Rules for interpretations for classification, basic structure of tariff
4) Export Promotion Schemes under Exim Poly [Latest]
5) Valuation of Imported Goods
6) Valuation of Exported Goods
7) Procedure relating to refunds
8) Procedure relating to re-import cases
9) Procedure relating to re-export cases.

***